

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'B' BENCH MUMBAI**

**BEFORE: SHRI AMIT SHUKLA, JUDICIAL MEMBER  
&  
SHRI GAGAN GOYAL, ACCOUNTANT MEMBER**

**ITA No.3139/Mum/2017  
(Assessment Year :2011-12)**

The Dy. Commissioner of Income Tax-27(2) Room No.420, 4 <sup>th</sup> Floor Tower No.6, Vashi Railway Station Complex, Vashi, Navi Mumbai-400 703	Vs.	M/s. Neel Controls 403, 4 <sup>th</sup> Floor Sapphire Arcade Rajawadi Ghatkopar East 42, M.G.Road Mumbai - 77
		<b>PAN/GIR No.AAAFN0627J</b>
<b>(Appellant)</b>	..	<b>(Respondent)</b>

**CORRIGENDUM**

As pointed out by the Revenue vide letter dt. 05/04/2024, the Permanent Account Number (PAN) of the assessee in this case is wrongly mentioned as "AAAFN6271J" instead of "**AAAFN0627J**" in the order of the Tribunal dt. 22/11/2023 passed in ITA No. 3139/Mum/2017. This corrigendum is accordingly issued to rectify the said mistake and it is directed that the PAN No. of the assessee, namely, M/s. Neel Controls., in the order of the Tribunal dt. 22/11/2023, be read as "**AAAFN0627J**" in place of "AAAFN6271J".

**(GAGAN GOYAL)  
ACCOUNTANT MEMBER**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

Mumbai; Dated 24/07/2024

KARUNA, sr.ps

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

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BY ORDER,

(Asstt. Registrar)  
**ITAT, Mumbai**